

Sl. No.	Name of the Airport	Manpower deployed
49.	Barapani	10
50.	Dimapur	11
51.	Bhubaneswar	14
52.	Amritsar	19
53.	Rourkela	10
54.	Ludhiana	10
55.	Jaipur	22
56.	Jodhpur	13
57.	Udaipur	14
58.	Madras	258
59.	Tiruchirapalli	14
60.	Coimbatore	14
61.	Madurai	12
62.	Agartala	12
63.	Kailashahar	10
64.	Kamapur	10
65.	Lucknow	28
66.	Varanasi	23
67.	Agra	14
68.	Gorakhpur	8
69.	Allahabad	7
70.	Kanpur	12
71.	Dehradun	10
72.	Calcutta	566
73.	Bagdogra	16

12 Noon

#### PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

#### Navy (Pension) Amendment Regulations, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy (in English and Hindi) of the Ministry of Defence, Notification S.R.O. No. 139,

dated the 12th June, 1982, publishing the Navy (Pension) Amendment Regulations, 1982.

[Placed in Library. See No. LT-4295/82].

#### Report and accounts of the Jute Corporation of India Limited, Calcutta for the year ended the 30th June, 1980 and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): Sir, I beg to lay on the Table a copy (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Ninth Annual Report and Accounts of the Jute Corporation of India Limited, Calcutta, for the year ended the 30th June, 1980 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Statement by Government accepting the Report.

[Placed in Library. See No. LT-4334/82 for (i) and (ii)].

#### Accounts (1979-80) of the Tea Board, Calcutta and related papers

SHRI P. A. SANGMA: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Papers:—

(i) Annual Accounts of the Tea Board, Calcutta, for the year 1979-80, and the Audit Report thereon.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-4251/82 for (i) and (ii)].

#### RE. MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS ON KUO OIL DEAL

SHRI DINESH GOSWAMI (Assam): I submitted a letter to the hon. Chairman. What has happened to that letter?

MR. DEPUTY CHAIRMAN: I think he must be considering it and he will let you know.

SHRI DINESH GOSWAMI: He rushes to his Chamber. We cannot ask him.

MR. DEPUTY CHAIRMAN: There is no need for you to ask. He will let you know.

SHRI ARVIND GANESH KULKARNI (Maharashtra): I had asked for permission to mention today about the letter. But leave aside that because the Chairman has said that it is receiving his attention.

MR. DEPUTY CHAIRMAN: So you know it.

SHRI ARVIND GANESH KULKARNI: Another point is, today again the Indian Express has published a letter.

MR. DEPUTY CHAIRMAN: No, please.

SHRI ARVIND GANESH KULKARNI: I am only mentioning that everybody else outside knows it and we Members of Parliament do not know it. Please expedite the reply. That is all.

MR. DEPUTY CHAIRMAN: Shri Rameshwar Singh... Calling-Attention.

श्री शिव चन्द्र झा (बिहार): मेरा प्वाइंट ऑफ आर्डर है (व्यवधान)

MR. DEPUTY CHAIRMAN: All these matters are under his consideration.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): No, Sir.

SHRI ARVIND GANESH KULKARNI: Mr. Morarka's letter shows that the public knows the evidence but we do not know. Sir, why don't you come to our help?

MR. DEPUTY CHAIRMAN: You know better than the public.

श्री जगदीश प्रसाद माथुर : श्रीमन् मुझे एक बात कहनी है। मैंने चेयरमैन साहब को लिख कर दिया है (व्यवधान) जो लेटर मिस्टर मोरारका ने लिखा है वह आज के 'इण्डियन एक्सप्रेस' में आया है, स्थिति बहुत ज्यादा गंभीर हो गई है (व्यवधान)

मैंने यह मांग की है विरोधी दलों के नेताओं को, चेयरमैन साहब को लिख है कि उनकी उपस्थिति में विरोधी दल के नेताओं को रिकार्ड देखने दिया जाए (व्यवधान)

श्री उपसभापति : यह सब लोग चेयरमैन साहब से मिले है, इन्होंने बात की है उन्होंने जो निर्णय दिया होगा, वह चेयरमैन साहब निर्णय देंगे। ऐसी बात नहीं है (व्यवधान)

SHRI PILOO MODY (Gujarat): Mr. Deputy Chairman, Sir in this matter regarding the oil deal, a fraud has been played on both Houses of Parliament and we find that there is no method by which we can make ourselves heard or make any reason with the Chair to the point that we wanted to discuss these matters on the floor. Day after day is passing by. It does not take three days for the meanest intellect to consider a letter and I don't see why, when a letter is written to the Chairman, it should take three days and then he should have a Deputy like you to give an answer that it is under consideration. He should have the courage to come and say it himself. Therefore, we want immediate replies to our letters. We don't want this procrastination to go on from day to day and we want that this matter should be brought up on the floor for a full debate in whatever form you want. This is something we must have and we are determined to have it and, therefore, you please make some arrangement by which we can talk about this subject.

SHRI LAL K. ADVANI (Madhya Pradesh): Sir, I would like to draw the attention of the whole House to a matter involving me. This experience of mine however is not a matter concerning me alone. It affects the whole House. After the minutes were placed on the Table of the House. I went through the minutes and I have found that they had no relevance whatsoever to the evidence given before the Committee of which I was a Member up to the 2nd of April, 1962.

Sir, in order to refresh my memory I went to the Secretariat, in the Annex, of the Committee on Public Undertakings wanting to see the verbatim report—what I had said, what I had asked and what were the replies given to me by the officials who appeared—and I was told that because of the ruling given by the Speaker I cannot go into those records.

Now, here is a situation which has never happened in the history of this House. I have been a Member of Parliament for so many years and I have never confronted such a situation when I am barred from looking at records relating to me... (Interruptions)... So far as the Speaker's ruling is concerned, naturally, we cannot do anything about it. It is only the Chairman, perhaps, who can take up the matter. But, so far as the privileges of the House are concerned, Sir, you as the Chairman, the custodians of the privileges and rights of the Members can certainly do something we entreat you to find a solution to this. This is immobilising, paralysing the whole House.

MR. DEPUTY CHAIRMAN: You have sent a letter to the Chairman at 10.30 today. You can't expect his reply immediately. The Chairman has told you earlier in the chamber that he will see your letter, read your letter, and give his views or his ruling or whatever it is.

SHRI LAL K. ADVANI: I am sure the Chairman will find a way but I wanted to share this with the whole House because this is not a matter pertaining to me only.

SHRI N. K. P. SALVE (Maharashtra): Sir, we on our side do not want any discussion or any debate but if you, in your wisdom, consider it proper to have it, we don't want to thwart it even one bit. As to how much time you take to answer that letter is between you and them, but under the garb of protecting the privileges of this House, under the garb of asserting the rights of the Opposition if, without there being a discussion, all sorts of allegations have to be made while making this request to you, it is not fair to us at all. (Interruptions)... If there is to be a discussion, let there be a discussion and let them say what they have to say. We are not scared and we cannot be intimidated. But this sort of an approach and attitude that when there is no discussion allowed—when the matter is under consideration—for the Opposition to get up under the purported garb of the privileges of the House and make all sorts of averments and irresponsible statements is not proper.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): What can be done if the discussion is not allowed? And what allegations are made? No allegations are being made... (Interruptions)... What is this, Sir?

MR. DEPUTY CHAIRMAN: Hear him first. I will hear you then.

SHRI N. K. P. SALVE: If the hon. Member has not understood Mr. Piloo Mody, I am afraid he is deaf. Mr. Piloo Mody very clearly said that a fraud is being perpetrated on the two Houses.

SHRI G. C. BHATTACHARYA He is absolutely right. Why are you not allowing it? We have a right to a discussion and you are not allowing it.

**SHRI N. K. P. SALVE:** Sir, Mr. Bhattacharya will do well to remember one thing, that I am not addressing him, he is not a Judge, I am addressing the Chair and for your consideration, Sir, I want to put one thing. If they are seeking to assert their right in the Opposition, if they think that a particular privilege of a Member is being threatened because a certain debate is being thwarted or stultified, my respectful submission is that while making their submissions it should be ensured, so far as we are concerned, that they are not allowed to make irresponsible allegations.

**SHRI G. C. BHATTACHARYA:** Irresponsible things are coming only from you. (Interruptions)

**SHRI MANUBHAI PATEL** (Gujarat): Sir, I can understand your allowing him to raise this issue, but the most important issue is the one raised by Mr. Advani, that it is not a question of either this side or that side, it is not a question of the Opposition or the ruling party, it is a question of the privilege of an individual Member of his House. When a Member .... (Interruptions). Kindly listen to me. This is a very relevant point.

**MR. DEPUTY CHAIRMAN:** There is no need for argument. Please hear me. You do not want to give any time to the Chair and you go on arguing.

**SHRI MANUBHAI PATEL:** No, I am not arguing.

**MR. DEPUTY CHAIRMAN:** He wrote a letter this morning. (Interruptions). No arguments are required on this.

**SHRI MANUBHAI PATEL:** He is not allowed to see the record. Even the court allows it. And he being an Opposition Member and also a sitting Member, I think it is a question of his privilege.

**SHRI PILOO MODY:** Sir, I want to ask a simple question. Are you accountable or not, if a Member of this House in the exercise of his duty is actually deprived from what is his inherent right? Mr. Advani has been deprived of seeing a record which he has every right to see. And who has stopped him? Officers of this Parliament. Are you concerned with that or not? I am asking you a simple question.

**MR. DEPUTY CHAIRMAN:** I think Mr. Advani himself said that the officers said that because of the Speaker's ruling they were not able to show. (Interruptions) Please hear me first.

**SHRI MANUBHAI PATEL:** Can they interpret some of the rulings? (Interruptions).

**MR. DEPUTY CHAIRMAN:** Mr. Mody, I told you that he wrote a letter at 10.30 this morning? How can you expect an immediate reaction from the Chairman? (Interruptions) No, today You ask him. Today he has written to the Chairman at 10.30 A.M. and the Chairman came at 10.45 A.M. (Interruptions). It is under his consideration. Let us wait for it. Yes, Mr Rameshwar Singh.

श्री रामेश्वर सिंह : (उत्तर प्रदेश) :  
श्रीमन् . . .

श्री शिव चन्द्र झा : मेरा प्वाइंट आफ  
आर्डर है ।

श्री उपसभापति : अब उनको कहने  
दिया जाए ।

श्री शिव चन्द्र झा : हम लोग उठते  
हैं और बैठ जाते हैं । मैंने पहले  
ही हाथ उठाया था ।

श्री उपसभापति : आपका क्या प्वाइंट  
आफ आर्डर है !

श्री शिव चन्द्र झा : उपसभापति महोदय  
पब्लिक अण्डरटैकिंग के मामले को ...  
(व्यवधान)

श्री सैयद सिन्ने रजी (उत्तर प्रदेश):  
सर, मुझे भी समय दिया जाए।  
(व्यवधान)

श्री उपसभापति : वह बात तो खत्म  
हो गई।

श्री शिव चन्द्र झा : जो मुरारका जी  
की बात आज के "इण्डियन एक्सप्रेस"  
में निकली है, तो उससे क्वालिटेटिव परि-  
वर्तन हो जाता है।

श्री उपसभापति : कोई परिवर्तन  
कहाँ से होता है, वह कैसे होता है।  
उन्होंने चिट्ठी लिखी है और अखबार में  
उसं छापा गया है।

SHRI SHIVA CHANDRA JHA:  
The House has every right to bring  
a privilege motion against the person  
concerned who has manipulated with  
the file. That is the point. So the  
Chairman must guard our right. That  
is our plea.

श्री उपसभापति : अब इसको खत्म  
करिए।

श्री सैयद सिन्ने रजी : पिछले कुछ  
दिनों से इस बात का प्रयास किया  
जा रहा है कि पब्लिक अण्डरटैकिंग  
के सिलसिले में या तो कमेटी या सरकार  
कुछ छिपाने की कोशिश कर रही  
है। पब्लिक अण्डरटैकिंग जो है, उसका  
एक प्रोसीजर है, जो उसके हिसाब से वह  
चलती है। बर्बेटिम के बारे में साफ  
रूल 21 में लिखा हुआ है कि बर्बेटिम  
केवल कमेटी के व्यूज और इस्तेमाल के  
लिए होंगे। कोई भी मेम्बर को प्रिविलेज  
नहीं है कि बर्बेटिम के लिए इस तरह की  
बात कहे।

SHRI SADASHIV BAGAITKAR  
(Maharashtra): Have you seen the  
Lok Sabha Rules? Rule 275 (2)  
allows every Member to ask... (In-  
terruptions!).

श्री सैयद सिन्ने रजी : रूल्स बर्बे-  
टिम रिकार्ड के लिए इजाजत नहीं देते  
और इसके लिए अगर कोई कहता है  
प्रिविलेज की बात है, तो गलत है और  
यहाँ यह मिसलीड करने की कोशिश की  
जा रही है ... (व्यवधान)

श्री उपसभापति : उन्होंने कहा है कि  
चेयरमेन साहब इसको देखें ... (व्यवधान)

श्री सैयद सिन्ने रजी : बर्बेटिम  
रिकार्ड का गलत इस्तेमाल कर  
सकते हैं। अफसरों पर दोष  
लगाना कि उन्होंने इन्कार किया,  
After all, they are to work under  
rules and procedure.

श्री हुक्म देव नारायण यादव (बिहार):  
मेरा व्यवस्था का प्रश्न है, हम ने एक  
जबर्दस्त कालिग अटेंशन दिया था।  
मैं निवेदन करना चाहूंगा कि इस देश में  
साधारण अपराध के लिए आदमी  
पकड़ा जाए ... (व्यवधान) ... आप  
मेरी बात सुन लीजिए। अगर कोई  
आई ए एस अफसर के घर दस-दस, बीस-  
बीस किलो हीरा जवाहारात पकड़ा जाए,  
बिना लाइसेंस रिवाल्वर पकड़ा जाए ...  
(व्यवधान) ... और कोई कार्यवाही  
न हो और एक तुलमोहन राम जो कि  
एक साधारण हरिजन एम० पी० था उसको  
भामूली केस में कांग्रेस पार्टी ने निकाल  
दिया, चूंकि वह गरीब आदमी था, और  
उसको पकड़ लिया लेकिन जिसका खानदान  
का खानदान पूरा आई ए एस अफसरों का  
हो वहाँ विदेशी रिवाल्वर निकले, दस  
किलो हीरा-जवाहारात मिले, यह कैसे आप  
कहते हैं, यहाँ उठाने नहीं दिया जाएगा।  
इस पर कालिग अटेंशन आना चाहिए।

**SHRI ARVIND GANESH KULKARNI:** A point of order, Sir, I am finishing within a minute. I do not want more time. Hon. friend, Mr. Sibte Razi said...

**MR. DEPUTY CHAIRMAN:** Mr. Kulkarni, I think you need not reply to what he said.

**SHRI ARVIND GANESH KULKARNI:** I am not going into the merits. Please allow me I am not going into the merits at all.

**SHRI PILOO MODY:** You should have stopped him from making that argument (*Interruptions*).

**SHRI ARVIND GANESH KULKARNI:** Please allow me, Sir, a minute. Mr. Sibte Razi has made some observations. Under rule 312A of the Rules of Procedure in Lok Sabha, this Committee has been formed. My question to Mr. Sibte Razi is this. He is an hon. Member of this House. Last time also you said this. The rights and privileges of the Members of this House, as we say, are equal as per the records of the Rajya Sabha proceedings. You said that we had no privilege. So, I want to know this. Today also you are quoting these Rules. Do you mean to say that Rajya Sabha Members are associate Members and that they have no rights or do you agree that they have rights? What is your view, the ruling party's view?

**SHRI SYED SIBTE RAZI:** I may be permitted to reply to him because he has referred my name. I never mentioned that...

**SHRI DINESH GOSWAMI:** Are you permitting a discussion on this?

**श्री उपसभापति :** आप लोगों में से जब बोलने लगते हैं तब आप कुछ नहीं कहते? अगर बोलने देंगे तब भी आरोप लगाएंगे, नहीं बोलने देंगे तब भी आरोप लगाएंगे।

**SHRI DINESH GOSWAMI:** I am not making a submission on this. I have written three letters to Mr. Chairman about the rights and privileges of this House. I submit that till Mr. Chairman gives a ruling you should not permit a discussion. If you permit a discussion, in that case, we should also be allowed to put our views.

**MR. DEPUTY CHAIRMAN:** I am not permitting discussion.

**SHRI DINESH GOSWAMI:** Let nothing go on record. If something goes on record, permit us also to put our views. (*Interruptions*)

**SHRI HANSRAJ BHARDWAJ (Madhya Pradesh):** This is very important. After the ruling of the Chairman, it has been held that this Committee was constituted by the Lok Sabha, and the Lok Sabha is the forum for discussing it. They are not satisfied with the Speaker's ruling. They should understand it. There is no question of raising it here. That Committee is there.

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

**Severe drought conditions in various parts of the country particularly in the Northern Region.**

**श्री रामेश्वर सिंह (उत्तर प्रदेश) :**  
श्रीमन, मैं देश के विभिन्न भागों में विशेषकर उत्तरी क्षेत्र में, भारी सूखे की स्थिति तथा इस बारे में सरकार द्वारा उठाये गये कदमों की और कृषि तथा ग्रामीण विकास और नागरिक पुर्ति मंत्री का ध्यान दिलाता हूँ।

**THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH):** Sir, this year the monsoon set in over Trivandrum on May 30th i.e. two days earlier than